

Company Appeal (AT) No. 315 of 2017

IN THE MATTER OF:

Navdisha Real Estate Pvt. Ltd. & Ors.

...Appellants

Versus

GPI Textiles Ltd. & Ors.

...Respondents

Present:

**For Appellants : Shri Krishnendu Datta, Shri Milan Singh Negi and
Shri Nishant Piyush, Advocates**

**For Respondent No. 1: Shri Ravi Kishore and Shri Deepak Jaiswal,
Advocates**

**For Respondent No. 9: Shri Guntur Pramod Kumar and Ms. Prerna Singh,
Advocates**

ORDER

04.10.2017 Heard learned counsel for the appellants and Respondent Nos. 1 and 9.

After some arguments, learned counsel for the appellants sought permission to withdraw the appeal with liberty to the appellants to move an application for initiation of contempt proceeding against erring persons and/or to file another company petition. In view of such submissions, while we allow the appellant to withdraw this appeal express no opinion with regard to the merit of the contempt petition or company petition if the appellants file in future.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

/ns/